

(3)
BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
NEW BOMBAY BENCH, NEW BOMBAY 400 614

OA's. No. 497, 498, 499/89

1. Shri P.S.Shirsat
2. Shri S.D.Gadre
3. Shri N.S.Desai .. Applicants

Vs.

1. Union of India
through the Secretary,
Ministry of Urban Development,
Govt. of India, New Delhi.
2. Superintending Engineer (Coord.)
West Zone, C.P.W.D., C.G.O. Complex,
New Bombay. .. Respondents

CORAM: Hon'ble Member (A) Shri P.S.Chaudhuri

Appearances:

Mr.S.R.Atre
for Mr.M.D.Lonkar
Advocate
for the Applicants

Mr.R.K.Shetty
Advocate
for the Respondents

ORAL JUDGMENT

Dated: 28.9.1989

(PER: P.S.Chaudhuri, Member (A)

All these three applications were filed on 27.7.1989 under Section 19 of the Administrative Tribunal's Act 1985. The prayers in all the three applications pertain to setting aside office order No. 33/89 dated 18.7.1989 by which the applicants are transferred.

2. Thus, in terms of the Chairman, Central Administrative Tribunal's order dated 21.3.1988, all the three applications ~~thus~~ come within the jurisdiction of a Bench consisting of Single Member Bench. As the subject matter is the same, all the three applications are being disposed of by this common order.

3. The respondents have opposed the application by filing their written replies. I have today heard Mr.S.R. Atre holding the brief of Mr.M.D.Lonkar, learned advocate for the applicants and Mr.R.K.Shetty, learned advocate for the respondents.

4. Mr. Atre submits, after taking instructions, that he would like to withdraw all the three applications.

5. In view of this, the applications are disposed of as withdrawn. In the circumstances of the case, there will be no order as to costs.